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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-254/2003 in
OA-1533/2002

New Delhi this the 23rd day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Smt. A.P. Nanda,
W/o Sh. S.S. Nanda,
R/o 41, Maida Mohalla,
Lal Kurti, Meerut Cantt.,
(UP). Petitioner

(through Sh. T.C. Aggarwal, Advocate)

Versus

1. Sh. H.M. Caire,
Commissioner, Kendriya
Vidyalaya Sangathan(HQ),
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi-16.
2. Sh. Dr. M.M. Swami,
Assistant Commissioner
(Dehradun Region),
KVS Sangathan, Salawala,
Hathi Barkala, Dehradun,
(Uttaranchal).
3. Smt. D.M. Sharma,
the Principal,
Kendriya Vidyalaya,
Dogra Lines,
Meerut Cantt. Respondents

(through Sh. Jai Raman, proxy for Sh. S. Rajappa,
Advocate)

ORDER (ORAL)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of the respondents stated that in terms of Tribunal's order dated 6.3.2003 by which OA-1533/2003 was disposed of, respondents have sanctioned revised pension/family pension in respect of Smt. A.P. Nanda vide order dated 26.2.2004 and that the concerned bank has already been instructed

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for making relevant payments accordingly. Learned counsel of the petitioner stated that the only grievance remaining at present is that the petitioner has not been sanctioned leave encashment in accordance with the revised pay. Learned counsel of the respondents undertakes that the same shall be sanctioned and paid as per rules within a period of 2 months from today.

In the above back drop, this C.P. is dropped and notices to the respondents are discharged.

S. Raju

(Shanker Raju)
Member(J)

V.K. Majotra

(V.K. Majotra)
Vice-Chairman(A)

/vv/